

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH, MUMBAI

Customs Appeal No. 86989 of 2022

(Arising out of Order-in-Appeal No. 549 (CRC-I)/2022 (JNCH)/Appeals dated 14.06.2022 passed by the Commissioner of Customs (Appeals), JNCH, Nhava Sheva, Mumbai-II.)

M/s Vimal Intertrade Pvt. Ltd.

.....Appellant

C -310, Shyamkamal, Agarwal Market,
Vile Parle (East), Mumbai – 400 057

VERSUS

Commissioner of Customs, Nhava Sheva-III

.....Respondent

Jawaharlal Nehru Customs House, Nhava Sheva,
Uran, Raigad, Maharashtra - 400 707

APPEARANCE:

None for the Appellant

Shri C.S. Vinod, Assistant Commissioner, Authorised Representative for the Respondent

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. 85189/2026

Date of Hearing: 21.01.2026

Date of Decision: 21.01.2026

None for the Appellant, as has been the case on last four occasions. Notice sent to the Appellant for its appearance has not bounced back from the Speed-post Department.

2. Learned Authorised Representative is present.

3. It seems that Appellant is no more interested to pursue its appeal further. Consequently, the appeal is dismissed for default and non-prosecution under Rule, 20 of the CESTAT (Procedure) Rules, 1982.

(Dictated & pronounced in the open Court)

(Dr. Suvendu Kumar Pati)
Member (Judicial)